

N
SLP(C)No. 242 OF 2002

ITEM No.47

Court No. 3

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.242/2002

(From the judgement and order dated 17/08/2001 in PC 82/87
of The HIGH COURT OF DELHI AT N. DELHI)

ILLACHI DEVI(D) BY LRS. & ORS.

Petitioner (s)

VERSUS

JAIN SOCTY,PROTECTN.OFORPHANS INDIA &ORS

Respondent (s)

(With prayer for interim relief)

Date : 22/07/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s) Mr. Gopal Seth, Sr.Adv.
Ms. Madhu Sikri,Adv.
Ms. Shalini Kapoor, Adv.

For Respondent No.1 Mr. Sudhir Nandrajog,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
List for final disposal after six months on a
miscellaneous day.

Stay to continue.

.SP1

(Alka Dudeja)
Court Master

(S. Krishnan)
Court Master